IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.89461 of 2025
In
CRIMINAL MISCELLANEOUS No.78692 of 2025

Arising Out of PS. Case No.-19 Year-2022 Thana- MARANCHI District- Patna

==========

Kumar Viplav, son of late Sunil Kumar Resident of Ratanpur P.S Begusarai

... ... Petitioner/s

Versus

The State of Bihar BIHAR

... ... Opposite Party/s

==========

Appearance :
For the Petitioner/s : Mr.Kumar Manglam, Adv
For the Opposite Party/s : Ms.Sangeeta Sharma, APP

==========

CORAM: HONOURABLE MR. JUSTICE SATYAVRAT VERMA

ORAL ORDER

2 30-01-2026 **1.** Heard learned counsel for the petitioner and learned A.P.P. for the State.

2. The Court is taking a consistent view of not modifying the order by which petitioner was granted anticipatory bail, in the event, if the same was obtained by concealing the criminal antecedent of the petitioner.

3. Accordingly, the instant modification application is dismissed.

(Satyavrat Verma, J)

Sumit/-

U		T	

WEB COPY